

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

**LOK SABHA  
UNSTARRED QUESTION No. 3732  
TO BE ANSWERED ON 24.03.2025**

**71st PLACE IN THE LAST OLYMPICS IN PARIS 2024**

**3732. SHRI CHANDRA PRAKASH CHOUDHARY:**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

**(a) whether any initiatives are being taken by the Government to strengthen the sports administration after a disheartening finish at 71st place in the last Olympics held in Paris 2024, if so, the details thereof;**

**(b) whether the Government is taking any initiatives after the judgement delivered by the Delhi High Court on 16.08.2022 in W.P.(C) 195/2010, index s.no 3.13 i.e. National Sports Development Code of India 2011 must apply to the Indian Olympic Association and every constituent national sports federation/association, if so, the details thereof;**

**(c) whether sports kit (dress & playing kit) been provided to all 24 Khelo India centres in Jharkhand, which were opened in 2023 till date, if so, details thereof; and**

**(d) whether proposals are under consideration of the Government to augment sports facilities in Jharkhand and if so, the details thereof?**

## **ANSWER**

### **THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA)**

**(a) After conclusion of Paris Olympics 2024, the Mission Olympic Cell comprising of former eminent sportspersons, sports administrators discussed on the learnings from the Paris Olympics and following are the major points that have emerged from deliberations:**

- **Clear selection policy and training plan of athletes by NSFs.**
- **Talent identification through strong domestic competition structure.**
- **Integration of sports science to enhance sporting performances.**
- **Development of coaches and Technical Officials and improving their competencies.**

**Preparation for International events including Olympics is an ongoing and continuous process. Plans/Proposals of the National Sports Federations (NSFs) relating to training, competitive exposure, Coaches and support personnel including foreign coaches, for preparing sportspersons/teams for the international events including mega-sports events such as Olympics, Asian Games etc. are deliberated and finalized in the Annual Calendar for Training and Competition (ACTC) meetings.**

**The Ministry of Youth Affairs & Sports supports the Indian sportspersons/teams through various schemes, such as Scheme of Assistance to National Sports Federations and TOPS. The Ministry of Youth Affairs & Sports, the National Sports Federations (NSFs), including the Indian Olympic Association (IOA), and the Sports Authority of India (SAI) work in close coordination for providing best facilities, training, equipment support as also a wholesome nutritious**

**diet required for preparation of the teams and sportspersons for the forthcoming international sports events, including Olympics.**

**Furthermore, Government has also established the National Centre of Sports Science and Research (NCSSR) at New Delhi to better integrate sports science into the overall sports ecosystem.**

**(b) Judgement dated 16.08.2022 passed by Delhi High Court in the matter of Rahul Mehra and Union of India and constitution of the Indian Olympic Association (IOA), as drafted by Mr. Nageswara Rao are sub judice before the Hon'ble Supreme Court in SLP No. 14533/2022 titled "Indian Olympic Association vs. Union of India & Ors." This has created significant challenges in compliance and governance for NSFs. The Ministry of Youth Affairs and Sports is a party to these proceedings.**

**Recognizing the need for a comprehensive and structured approach, the Ministry has prepared the Draft National Sports Governance Bill, 2025. This legislation aims to resolve governance challenges, ensure ethical practices, safeguard the interests of sportspersons, and promote fair play across all levels. By establishing a robust ecosystem for sports administration, the bill seeks to create a transparent and accountable framework.**

**(c) Yes Sir, Sports kits are provided to Khelo India Centres (KICs) as part of the Khelo India Scheme.**

**As per the implementation guidelines for Khelo India Centres (KICs), Rs. 5 lakh per discipline is being provided as a One-Time Non-Recurring Grant for preparation/upgradation of sports field, purchase of sports equipment, CCTV set-up, etc.**

**Also, an Annual Recurring Grant of Rs. 5 lakh per discipline is provided as a remuneration to coach/past champion athlete, support staff, purchase of sports equipment, sports kit, consumables,**

**competition/event participation, etc. Maximum remuneration permitted per past champion athlete would be INR 3 lakh per year. The maximum amount allocated for purchase of sports equipment, sports kits, consumables, competition/event participation, etc. is Rs. 2 lakh annually.**

**The funds are allocated/released by Sports Authority of India (SAI) to the States/UT and its utilization and monitoring is done through Regional Centres of SAI.**

**(d) At present, no such proposal is under consideration.**

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